



2026:AHC:56282

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 9020 of 2026

Manjesh Alias Mangeshpal

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Jai Prakash Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Heard Sri Jai Prakash Singh, learned counsel for the applicant and Sri Shatruhan Yadav, learned AGA for the State.
2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.335 of 2025, under Sections 80(2), 85 BNS and Section 3/4 DP Act, Police Station Jalalabad, District Shahjahanpur, during pendency of the trial.
3. Learned counsel for the applicant submits, however applicant is husband of the deceased but on the basis of false allegation he has been made accused in the present matter.
4. He further argued, actually applicant was 40% disabled and this fact is evident from page-55 of the paper-book and therefore he could not earn sufficient money and therefore very often dispute arose between husband and wife and only due to this reason deceased committed suicide by consuming pesticides and even viscera report suggests, deceased died due to consumption of aluminum phosphide.
5. He next submits, applicant is not having any other criminal history and in the present matter he is in jail since 03.10.2025 i.e. for last more than five months.
6. Per contra, learned AGA however opposed the prayer for bail but could not dispute the arguments on facts advanced by learned counsel for the applicant.

7. I have heard learned counsel for the parties and perused the record of the case.

8. However, applicant is husband of the deceased and his wife died within four years of her marriage under abnormal circumstances and there is also allegation of torture in connection to demand of dowry but considering the viscera report of the deceased possibility of suicide committed by her at this stage cannot be ruled out and considering the fact that applicant is 40% disabled the reason of suicide disclosed by learned counsel for the applicant during course of argument also cannot be ruled out at this stage.

9. Further, even from the FIR it reflects, it is based on vague allegation of demand of dowry as in the FIR it has not been mentioned that what was the demand of dowry. Further, applicant is not having any criminal history and in the present matter he is in jail since 03.10.2025 i.e. for last more than five months.

10. Further, law is settled that unless proven guilty an accused is deemed to be innocent and bail application should not be dismissed either for punitive or preventive purpose.

11. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

12. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

13. Let the applicant - **Manjesh Alias Mangeshpal** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social

activity.

14. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

15. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

March 17, 2026

Shahroz